



Punjab Pollution Control Board

R.O/LDH-III/ 1355

(Through E-mail)

Date. 13/04/21

To

The Consultant (Judicial),
Hon'ble National Green Tribunal,
New Delhi.

Subject: Compliance Report in O.A. no 465 of 2019 titled as "Kulwinder Singh Sandhu & Others Vs. Ram Murti & Others".

Ref: Orders dated 13.05.2020 of Hon'ble National Green Tribunal & e-mail dated 09.03.2021 from the Consultant (Judicial).

It is respectfully submitted that the Hon'ble National Green Tribunal vide order dated 13.05.2020 passed in the subject cited matter has directed that the report submitted by the Monitoring Committee to the Hon'ble NGT on dated 14.02.2020 be acted upon. The relevant part of recommendation of the Monitoring Committee is reproduced as under:

"Directions may be issued to the Commissioner, Municipal Corporation, Ludhiana to complete and commission the modern and scientific carcass disposal plant at Noorpur Bet, Ludhiana by 31.08.2020 failing which environmental Compensation amounting to Rs. 1 Lakh per month may be imposed upon the Municipal Corporation, Ludhiana till the commissioning of the Plant."

The Hon'ble National Green Tribunal has further directed that the Punjab Pollution Control Board and the Municipal Corporation, Ludhiana may take further steps in a time bound manner and furnish compliance report by e-mail. The Monitoring Committee may oversee compliance and is at liberty to file its further report, if found necessary.

The Monitoring Committee constituted by the Hon'ble National Green Tribunal had visited the site of Modern Carcass Plant on 27.11.2020 and observed that about 45 % construction work has been completed and rest of the work shall be completed by 28.02.2021. After visiting the site of the processing plant, the Monitoring Committee vide its report CMC/SB/2020/1250 dated 29.11.2020 has made the following recommendations:

- i) The construction work of Modern Carcass Plant should be completed by 31.12.2020. The machinery should be installed by 31.01.2021 and the plant should be commissioned by 28.02.2021, failing which Environmental Compensation double the amount as already imposed by the Monitoring Committee shall be imposed.

- ii) The Concessionaire shall install and commission effluent treatment plant and other solid waste management plant simultaneously along with the commissioning of the main plant.
- iii) There shall be no discharge from the plant and the same shall be utilized/recycled within the premises of the main plant.
- iv) The Concessionaire shall plant at least 03 rows of broad leaf trees to attenuate air pollution any gaseous emission generated during the operation of main plant by 31.01.2021.
- v) The Concessionaire shall obtain permission from the concerned authority for the abstraction of ground water before commissioning the main plant.
- vi) The Concessionaire should ensure that there shall be no obnoxious odour and nuisance in the area with the operation of the main plant.

The Monitoring Committee has forwarded the said report vide letter no. CMC/SB/2020/1250 dated 29.11.2020 for compliance to Municipal Corporation Ludhiana as well as Punjab Pollution Control Board.

It is relevant to mention here that the Municipal Corporation, Ludhiana had failed to commission the plant by 31.08.2020 as per the directions of the Hon'ble Tribunal. Accordingly, matter was taken up by the Board with the Government of Punjab vide Board's letter no 26280 dated 04.12.2020 regarding imposition of Environmental Compensation.

The site of the Modern Carcass Plant was visited by officer of the Board on 10.03.2021 and it was observed that the Plant has not yet commissioned. Construction Work is almost complete and machinery has arrived at site and is under installation. Effluent treatment plant has also arrived at site and is under installation. No plantation has been done along the boundary wall.

Thus, the Municipal Corporation, Ludhiana has not complied with the timelines provided vide orders dated 13.05.2020 by the Hon'ble National Green Tribunal as well as in the report of the Monitoring Committee dated 29.11.2020 as explained above. The Punjab Pollution Control Board has imposed Environmental compensation amounting to Rs. 8.00 Lakh upon Municipal Corporation, Ludhiana vide letter no. 1352 dated 13.04.2021 in compliance of order dated 13.5.2020 of the Hon'ble Tribunal as well as report of Monitoring Committee dated 29.11.2020.

This is for the kind information of the Hon'ble National Green Tribunal please.

13/04/2021
For and on the behalf of
Punjab Pollution Control Board